

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 233 of 2020

IN THE MATTER OF:

Om Sai Navigations Pvt. Ltd. & Ors

...Appellants

Versus

Hitesh Chhaganlal Ambalia & Anr.

...Respondents

Present:

For Appellants: Mr. Nikhil Goel and Mr. Aniruddha Deshmukh, Advocates.

For Respondents: Mr. Abhijeet Sinha, Ms. Aastha Mehta, Mr. Ravi Pahwa and Mr. Aalay Shah, Advocates.

ORDER
(Through Virtual Mode)

18.01.2021: Confronted with the question regarding the locus of persons entitled to maintain action under Section 241 of the Companies Act, 2013, Shri Nikhil Goel, Advocate representing the Appellant submits that he will be transposing the present Appellant, the Company – ‘Om Sai Navigations Pvt. Ltd.’ as Party Respondent No. 4 substituting the present Respondent No. 2 and 3 (Directors) as the Appellants. He seeks a brief adjournment to move the application for substitution/transposition. Same be done within a week’s time.

Let the appeal be listed ‘for admission (fresh case)’ on **2nd February, 2021**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc